IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 1951 OF 2025

Between:

M/s. Kausalya Infra Projects Private Limited., (formerly known as Kausalya Shelters Private Limited) Plot No. 8, 2nd Floor, Dharmareddy Colony, KPHB Colony, Hyderabad, Telangana, PIN - 500085 Represented by its Director Mr. Naresh Vididhineni

...PETITIONER

AND

1. State of Telangana, Department of Revenue (Commercial Tax), Represented by its Secretary, Secretariat, Hyderabad
2. Union of India, Ministry of Finance, Department of Revenue, 15, Safdarjung Road, New Delhi - 110001 Represented by its Secretary, New Delhi
3. Deputy Commissioner (ST), Enforcement Wing, Hyderabad
4. Commissioner of Customs and central Tax (Appeals - II), 7th Floor, GST Bhavan, Hyderabad.
5. Joint commissioner, Medchal Commissionerate, Medchal GST bhavan, Hyderabad - 500004
6. Additional Director, Directorate General of Goods and Service Tax Intelligence, Hyderabad Zonal Unit

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly in the nature of a Writ of Certiorari, quashing the show cause notice bearing REF-ZD361124044028P dated 30/11/2024 for the tax period April 2020 to March 2021 issued by Respondent No.3, as illegal, arbitrary, highhanded, wholly without

jurisdiction, violative of principles of natural justice and also violative of provisions of TGST Act and CGST Act.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to stay all further proceedings pursuant to show cause notice bearing REF-ZD361124044028P dated 30/11/2024 for the tax period April 2020 to March 2021 issued by Respondent No.3.

Counsel for the Petitioner : SRI KAILASH NATH P.S.S

Counsel for the Respondent No.1 : SRI SWAROOP OORILLA,
Special Govt Pleader for State Tax

Counsel for the Respondents No.3 : SRI GADI PRAVEEN KUMAR,
DY.SOL.GENERAL OF INDIA

Counsel for the Respondents 1,5& 6: GP FOR COMMERCIAL TAXES

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.1951 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Kailash Nath P.S.S., learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to the petitioner to challenge the Order-in-Original before the appropriate forum.

2. The other side has no objection.

3. Accordingly, the writ petition is dismissed as withdrawn with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

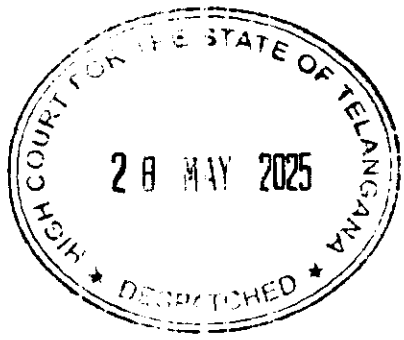
1. One CC to SRI KAILASH NATH P.S.S, Advocate. [OPUC]
2. One CC to SRI SWAROOP OORILLA, SPL.G.P for State Tax. [OPUC]
3. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
4. Two CC's to GO FOR COMMERCIAL TAXES , High Court for the State of Telangana at Hyderabad. [OPUC]
5. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:10/03/2025



ORDER

WP.No.1951 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

PA
20/5/25